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Legislation Council Bill, 1990

6163. SHRI DATTATRAYA BANDARU : Will the PRIME MINISTER be pleased to state :

(a) whether the Legislative Council Bill, 1990 for creation of Andhra Pradesh Legislative Council as passed by the Rajya Sabha is yet to be considered by Lok Sabha;

(b) if so, the reasons for the delay in introducing the Bill in the Lok Sabha; and

(c) the number of bills for creation of State Legislative Councils, pending for consideration by the Lok Sabha ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The Legislative Council Bill, 1990 had lapsed with the dissolution of the Ninth Lok Sabha.

(c) Nil.

Categorisation of Cities

6164. SHRI V. SOBHANADREESWARA RAO VADDE : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the Criteria followed in categorising big cities as 'A' and 'B' class;

(b) the cities which have been including in the above categories during 1991-92, 1992-93 and 1993-94;

(c) whether the Government provided financial assistance to the States for the development of the cities of 'A' class;

(d) if so, the details thereof, city-wise;

(e) whether the Government propose to bring more cities under the categories 'A' and 'B' class; and

(f) if so, the details thereof ?

THE MINISTER IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b). The Census document 1991 classifies the towns by size class of towns. The urban units have been categorised into the six population size, class of towns as under :-

Size Class	Population	No. of Towns
I	1,00,000 & above	300
II	50,000 - 99,999	345
III	20,000 - 49,999	947
IV	10,000 - 19,999	1167

V	5,000 - 9,999	740
VI	Less than 5,000	197
		3696

Urban agglomerations with a population of 10 lakhs and above are referred to as Metropolitan Cities.

(c) and (d). Urban Development is a State subject and the Planning Commission requires that all urban development projects should form part of the State Plan. However, keeping in view the persistent demands of the State Governments for Central assistance to tackle specific problems of certain metro-cities

and the recommendations of the National Commission of Urbanisation, a Centrally Sponsored Scheme for infrastructure development of Mega Cities has been introduced during 93-94. This applies to cities with a population of 4 million and above as per 1991 Census viz.. Bombay, Calcutta, Madras, Hyderabad and Bangalore. Central assistance released during 93-94 was as under :

Bombay	- Rs. 20.10 crores
Calcutta	- Rs. 20.10 crores
Madras	- Rs. 15.10 crores
Hyderabad	- Rs. 15.10 crores
Bangalore	- Rs. 0.10 crores

(e) As mentioned as reply to (a) above there is no categorisation in Census as 'A' and 'B'. There is no proposal to indicate more cities under the mega city project.

(f) Does not arise.

Intercorporate Investment

6165. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether it has come to Government's notice that some of the large industrial houses and companies are indulging in inter-corporate investments beyond the legal limits laid down in the Companies Act;

(b) if so, the names of these companies; and

(c) the action taken or likely to be taken against them for violation of the parameters envisaged in the above Act?